GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 182 TO BE ANSWERED ON 18.07.2016

LABOUR COURTS

182. SHRI P. KUMAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the total number of labour courts/tribunals set up in the country, State/UTwise;
- (b)the number of industrial disputes received, disposed of and pending in various industrial tribunals and labour courts during the last three years, State/UT-wise along with the reasons for pendency; and
- (c)the initiatives taken/proposed to be taken by the Government to improve the situation?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) & (b): As per provisions of Industrial Disputes Act, 1947, the Central Government has set up 22 Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LCs) in various states for resolution of industrial disputes arising in Central Sphere. Out of these, two CGIT-cum-LCs at Mumbai and Kolkata also function as National Industrial Tribunals (NITs). The list of CGIT-cum-LCs is at Annexure-I.

The details in respect of Labour Courts and Industrial Tribunals falling in the State Sphere are not maintained centrally.

The number of cases received, disposed of and pending in various CGIT-cum-LCs and NITs during the last three years, i.e. during 2013-14, 2014-15 &2015-16 are at Annexure-II, III & IV respectively. The reasons for pendency of cases, inter alia, include:

- (i) Absence of affected parties at the time of hearing;
- (ii) Seeking of frequent adjournments by the parties to file documents;
- (iii) Parties approaching the High Courts challenging orders of reference issued by the appropriate government as well as orders issued by the Tribunals on preliminary points.

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(c): A Scheme of Holding of Lok Adalats as an "Alternative Grievance Redressal Mechanism" has been introduced from the Tenth Five Year Plan (2002-07) for speedy disposal of industrial disputes in the CGIT-cum-LCs as a remedial measure to tide over the backlog of industrial disputes. In addition, the Presiding Officers of the CGIT-cum-LCs hold camp courts in various parts of the area of their jurisdiction so that workers are not required to travel long distance for disposal of their disputes.

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ANNEXURE – I

Annexure referred to in the reply to Parts (a) & (b) of the Lok Sabha Unstarred Question No. 182 to be answered on 18.07.2016.

<u>List Indicating Central Government Industrial Tribunal-cum-Labour</u> <u>Courts (CGIT-cum-LC) and National Tribunals</u>.

SI. No.	Name of CGIT-cum-LC
1	Mumbai I
2	Mumbai II
3	Dhanbad I
4	Dhanbad II
5	Asansol
6	Kolkata
7	Chandigarh I
8	New Delhi I
9	Kanpur
10	Jabalpur
11	Chennai
12	Bangalore
13	Hyderabad
14	Nagpur
15	Bhubaneswar
16	Lucknow
17	Jaipur
18	New Delhi II
19	Guwahati
20	Ernakulam
21	Ahmadabad
22	Chandigarh II

Mumbai I	National Tribunal
Kolkata Natio	nal Tribunal

Annexure referred to in the reply to Parts (a) & (b) of the Lok Sabha Unstarred Question No. 182 to be answered on 18.07.2016.

Statement regarding cases and applications during the Financial Year 2013-14

<u>Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LC)</u> and National Tribunals.

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			CASE	S		APPLICATIONS						
SI.	_					B/F						
No	CGIT		Received	Disposed	Pending	from	Received	Dispose	Pendin			
•		B/F from	Neceivea	Disposed	rending	previo	Neceived	d	g			
		previous year				us year						
1	Mumbai I	208	50	16	242	94	51	7	138			
2	Mumbai II	417	96	43	470	381	12	17	376			
3	Dhanbad I	1457	107	167	1,397	297	12	110	199			
4	Dhanbad II	751	170	140	781	39	1	4	36			
5	Asansol	518	29	76	471	51	5	14	42			
6	Kolkata	265	74	14	325	48	5	8	45			
7	Chandigarh I	205	312	75	442	30	27	9	48			
8	New Delhi I	387	144	155	376	42	24	23	43			
9	Kanpur	612	172	44	740	261	21	59	223			
10	Jabalpur	1897	96	398	1,595	224	3	56	171			
11	Chennai	320	101	123	298	14	5	6	13			
12	Bangalore	538	56	65	529	102	35	22	115			
13	Hyderabad	1053	156	309	900	613	6	30	589			
14	Nagpur	356	95	200	251	7	8	2	13			
15	Bhubaneswar	383	73	72	384	357	33	10	380			
16	Lucknow	497	72	55	514	46	16	11	51			
17	Jaipur	360	67	29	398	114	1	4	111			
18	New Delhi II	506	140	95	551	59	64	14	109			
19	Guwahati	76	44	29	91	8	31	7	32			
20	Ernakulam	100	56	28	128	11	7	12	6			
21	Ahmedabad	2219	198	81	2,336	1,624	18	76	1,566			
22	Chandigarh II	515	95	107	503	54	20	10	64			
	TOTAL	13,640	2,403	2,321	13,722	4,476	405	511	4,370			
	Mumbai I											

Mumbai I								
National	6	2	0	8	153	0	1	152
Kolkata								
National	10	1	1	10	79	0	0	79
Total CGIT								
+								
National	13,656	2,406	2,322	13,740	4,708	405	512	4,601

Annexure referred to in the reply to Parts (a) & (b) of the Lok Sabha Unstarred Question No. 182 to be answered on 18.07.2016.

Statement regarding cases and applications during the Financial Year 2014-15 Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LC) and National Tribunals.

Sl. No.	CGIT		CASI	ES		APPLICATION			
		B/F from previous year	Receive d	Disposed	Pending	B/F from previous year	Received	Disposed	Pending
1	Mumbai I	242	23	22	243	138	15	17	136
2	Mumbai II	470	106	57	519	376	29	10	395
3	Dhanbad I	1397	79	183	1,293	199	10	127	82
4	Dhanbad II	781	71	145	707	36	0	14	22
5	Asansol	471	27	79	419	42	9	6	45
6	Kolkata	325	74	80	319	45	11	1	55
7	Chandigarh I	442	143	122	463	48	8	32	24
8	New Delhi I	376	360	47	689	43	38	0	81
9	Kanpur	740	103	40	803	223	26	94	155
10	Jabalpur	1595	122	374	1,343	171	5	35	141
11	Chennai	298	144	173	269	13	10	8	15
12	Bangalore	529	34	145	418	115	47	15	147
13	Hyderabad	900	222	121	1,001	589	12	527	74
14	Nagpur	251	78	99	230	13	8	6	15
15	Bhubaneswar	384	69	31	422	380	25	10	395
16	Lucknow	514	78	68	524	51	24	8	67
17	Jaipur	398	81	32	447	111	1	4	108
18	New Delhi II	551	145	89	607	109	86	108	87
19	Guwahati	91	7	60	38	32	20	21	31
20	Ernakulam	128	54	46	136	6	20	7	19
21	Ahmedabad	2336	88	68	2,356	1,566	38	81	1,523
22	Chandigarh II	503	124	179	448	64	27	1	90
	TOTAL	13,722	2,232	2,260	13,694	4,370	469	1,132	3,707

Mumbai I								
National	8	1	0	9	152	0	0	152
Kolkata								
National	10	1	2	9	79	0	0	79
Total CGIT +								
National	13,740	2,234	2,262	13,712	4,601	469	1,132	3,938

Annexure referred to in the reply to Parts (a) & (b) of the Lok Sabha Unstarred Question No. 182 to be answered on 18.07.2016.

Statement regarding cases and applications during the Financial Year 2015-16 Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LC) and National Tribunals.

Sl. No										
	CGIT		CAS	ES			APPLICATION			
		B/F from previous year	Received	Disposed	Pending	B/F from previous year	Received	Disposed	Pending	
1	Mumbai I	243	0	0	243	136	9	8	137	
2	Mumbai II	519	49	9	559	395	73	4	464	
3	Dhanbad I	1293	101	201	1,193	82	21	29	74	
4	Dhanbad II	707	96	76	727	22	1	1	22	
5	Asansol	419	19	87	351	45	55	17	83	
6	Kolkata	319	112	65	366	55	13	6	62	
7	Chandigarh I	463	56	87	432	24	26	12	38	
8	New Delhi I	689	252	97	844	81	47	23	105	
9	Kanpur	803	115	78	840	155	29	25	159	
10	Jabalpur	1348	128	355	1,121	147	1	96	52	
11	Chennai	269	115	140	244	15	23	9	29	
12	Bangalore	418	38	6	450	147	33	1	179	
13	Hyderabad	1001	136	32	1,105	74	1	1	74	
14	Nagpur	230	59	1	288	15	12	0	27	
15	Bhubaneswar	422	52	14	460	395	18	1	412	
16	Lucknow	524	78	85	517	67	23	28	62	
17	Jaipur	447	83	58	472	108	6	5	109	
18	New Delhi II	607	153	73	687	88	7	71	24	
19	Guwahati	38	10	11	37	31	2	1	32	
20	Ernakulam	136	59	24	171	19	14	5	28	
21	Ahmedabad	2356	99	225	2,230	1,523	9	226	1,306	
22	Chandigarh II	448	166	104	510	90	65	18	137	
	TOTAL	13,699	1,976	1,828	13,847	3,714	488	587	3,615	

Mumbai								
I								
National	9	0	1	8	152	2	2	152
Kolkata								
National	9	0	0	9	79	0	0	79
Total								
CGIT								
+								
National	13,717	1,976	1,829	13,864	3,945	490	589	3,846
